

[*Translation*]

**SHRI NITISH KUMAR:** As regards the first part of the question, I would like to state that no state has received the speed boats as yet. Kerala has sent its proposal, besides three other States which have sent their proposals according to the plan of the Central Government. Orissa has been considered to be one of them. Two more states have sent their proposals according to the Eighth Five Year Plan.

**MR. SPEAKER:** This is being delayed due to the formalities of correspondence. You can take up this matter at the Ministerial level.

**SHRI NITISH KUMAR:** Positive action will be taken in this direction.

[*English*]

**SHRI SAMARENDRA KUNDU:** Mr. Speaker, Sir, there is another angle to this speed boat matter. As you know, I come from Balasore District. There is a beautiful place in the District called Dhamra which is internationally known as the world's largest breeding ground for tortoise. They lay millions of eggs. And to catch the poachers those who come from all over the world, to catch the egg and also the tortoise, the coastal guards were asked to give some speed boats. And the coastal guards gave some speed boats. They caught some of these poachers from Thailand, from Japan and from other countries and boats were handed over to the Paradeep Port. But that did not solve the problem because these speed boats were found wanting to go in the shallow water. You know, Sir, how shallow is the water. Then the Fishing Director requisitioned two boats. They are also in operation. I would like the Minister to see to the requirements of Dhamra, which is an international centre and where poaching goes on and to see what steps are being taken to preserve it. Would he consider giving small boats which can move in shallow water? That demand, I am sure, has not come from the Government of Orissa. Government of Orissa

is moving in the tortoise's speed—slow, silent and sleepy. Therefore, this young Minister should take some energetic steps to catch these poachers where tortoise lays eggs.

[*Translation*]

**SHRI NITISH KUMAR:** I agree with his first question and the Government wants to examine it. Orissa will definitely receive Government's priority in regard to the enforcement of the Act throughout the country during the eighth Five Year Plan. The Government will initiate instant action under your directions as soon as the proposal is received from the Government of Orissa.

#### **S.T.D. Facility in Bharouch District In Gujarat**

\*681. **SHRI CHANDUBHAI DESHMUKH:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of places in Bharouch district of Gujarat where S.T.D. facilities are being extended during the current year; and

(b) the time by which S.T.D. facilities are likely to be provided?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA):** (a) Ankleshwar, Panoli and Palej.

(b) Progressively during 1990-91 subject to the availability of equipment.

**SHRI CHANDUBHAI DESHMUKH:** Mr. Speaker, Sir, the hon. Minister has stated that S.T.D. facilities are being extended to Ankleshwar, Panoli and Palej, but I would like to tell him that it is all right to provide S.T.D. facilities to Ankleshwar, a Tehsil village. But since Panoli and Palej are small villages, would it have not been better to extend these facilities to two other big towns instead?

**SHRI JANESHWAR MISHRA:** Mr. Speaker, Sir, I have already stated that this

is subject to the availability of equipment.

**SHRI CHANDUBHAI DESHMUKH:** Mr. Speaker, Sir, many complaints with regard to the telephone services are being received from District Bharouch and the people are very much distressed there. Despite the installation of an automatic telephone exchange at Bharouch just two months back, there are complaints of getting wrong numbers. A number of complaints to the concerned officials have not yielded any result in finding a solution to this problem. I would like to know whether the hon. Minister is going to take remedial measures in this regard? Many complaints have been received against the S.D.O of District Bharouch. Is the hon. Minister going to take any action against him?

**SHRI JANESHWAR MISHRA:** Mr. Speaker, Sir, an automatic telephone exchange with a capacity of 5,000 lines, has been installed in Bharouch and I understand that it adequately caters to the needs of telephone services there. Still, if there is any complaint, it will be looked into.

**PROF. RASA SINGH RAWAT:** Hon. Speaker, Sir, I would like to know from the hon. Minister as to what are the criteria laid down for extending S.T.D. facilities to a new place and what steps the Government is taking for checking the misuse of S.T.D. services wherein people make use of others' telephone number for making calls and the actual subscriber has to bear the burden of paying the bills?

**SHRI JANESHWAR MISHRA:** Mr. Speaker, Sir, several criteria have been laid down for extending S.T.D. facilities and the following four are prominent among them:-

1. Connecting the country's capital with the State Capitals.
2. Connecting the District Head-Quarters with the concerned state capital.
3. The telephone exchanges with 1,000 lines capacity as on 31.3.85 or

4. Those having capacity of more than 1,000 lines with technical feasibility from the point of view of traffic.

As regards the misuse of S.T.D. services, I would like to say that a constant vigil is being maintained and necessary action taken on complaints.

[English]

#### **Vizhinjam Fishery Harbour in Kerala**

\*682. **SHRI A. CHARLES:** Will the Minister of AGRICULTURE be pleased to state:

(a) the year in which the construction of the Vizhinjam fishery harbour in Kerala was started;

(b) the target date initially fixed for the completion of the project;

(c) the stage at which the construction work of the project stands at present; and

(d) the reasons for delay in the completion of the project?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND CO-OPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) to (d). A statement is laid on the Table of the Sabha.

#### **STATEMENT**

(a) to (d). The development of Vizhinjam fishery harbour has been taken up in three stages under a Centrally Sponsored Scheme of the Government of India and is being executed by the Government of Kerala.

State I was sanctioned by Government of India in 1968 at an estimated cost of Rs. 173 lakh. The items of sanction were construction of a breakwater and a jetty and acquisition of land. Due to contractual problem, the Government of Kerala completed the works in 1975-76 at a cost of Rs. 208 lakh.